

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1490 OF 2018 IN**  
**DFR NO. 2991 OF 2018**

**Dated : 15<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Assam Power Distribution Company Limited** ....Appellant(s)

**Versus**

**Assam Electricity Regulatory Commission & Anr.** ....Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri  
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Ms. Swagatika Sahoo  
Ms. Aradhna Tandon  
Ms. Surabhi Pandey for R-1

Ms. Molshree Bhatnagar for R-2

**ORDER**

**IA NO. 1490 of 2018**

**(For Condonation of Delay in Filing the Appeal)**

The learned counsel, Ms. Swagatika Sahoo and Ms. Molshree Bhatnagar, accept notice on behalf of the Respondent No. 1 and 2 respectively.

Further, they pray for one week time to file their respective objection reply to the IA No. 1490 of 2018 filed by the Appellant for condonation of delay in filing the Appeal.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 and 2, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 and 2 are permitted to file their respective objection reply to the IA No. 1490 of 2018 filed by the Appellant for condonation of delay in filing the Appeal by 22.11.2018, after duly serving copy to the learned counsel appearing for the other parties.

List the matter on **27.11.2018**, as agreed by the learned counsel for the appearing parties.

**(S.D. Dubey)**  
**Technical Member**  
vt/pk

**(Justice N. K. Patil)**  
**Judicial Member**